

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10440/2023

[Arising out of impugned final judgment and order dated 24-05-2023 in A482 No.2236/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 04-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Amit Anand Tiwari, Sr. Adv.
Mr. Somesh Chandra Jha, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The respondent No.2 is not served as per the Office Report.
2. Let him be served through the concerned SHO.
3. List after four weeks.
4. Dasti service, in addition, is permitted.
5. Interim order to continue till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)